GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1170

TO BE ANSWERED ON THE 27TH JULY, 2021/ SRAVANA 5, 1943 (SAKA)

ILLEGAL INFLUX OF PEOPLE

1170. SHRI PARTHIBAN S.R.:
SHRI RAVNEET SINGH BITTU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has asked States to check and prevent illegal influx of people from Myanmar reported recently;
- (b) if so, the action taken by the States thereon and if not, the reasons therefor;
- (c) the details of stand of the Governments on growing migration of people from Myanmar into our country; and
- (d) whether the Government propose to provide humanitarian relief to these people who have migrated from Myanmar and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): Foreign nationals who enter into the country without valid travel documents are treated as illegal immigrants. India, as a matter of policy, does not support any kind of illegal migration.

In view of reports about illegal influx of Myanmar nationals into Indian

Territory due to internal situation in Myanmar, Central Government has issued advisory to the State Governments of Manipur, Mizoram, Arunachal

Pradesh and Nagaland on 10.03.2021 to take appropriate action as per law to check the illegal influx from Myanmar into India.

Detention and deportation of illegal migrants after nationality verification is a continuous process. The powers of the Central Government under Section 3 of The Foreigners Act, 1946 to deport illegal foreign nationals and powers under Section 5 of The Passport (Entry into India) Act, 1920 to remove an illegal foreigner by force have been entrusted under Article 258(1) of the Constitution of India to all the State Governments. Further, under Article 239(1) of the Constitution of India, Administrators of all Union Territories have also been directed to discharge the functions of the Central Government relating to the aforesaid powers. Central Government has issued instructions from time to time to all States & UTs regarding identification of illegal migrants and their deportation from India. Consolidated instructions regarding issues of overstay and illegal migration of foreign nationals have also been issued on 30.03.2021.

The State Governments / UT Administrations have been taking action against illegal immigrants under the relevant provisions of The Passport (Entry into India) Act, 1920 and The Foreigners Act, 1946.

As per the Constitutional scheme, India, as a sovereign nation, has the first and foremost constitutional duty and obligation towards its citizens to ensure that demographic and social structure of the country is not changed to their detriment due to influx of illegal immigrants into the territory of India and resources of the nation are utilised to fulfil the fundamental rights of Indian citizens.
